

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:546

ANSWERED ON:13.08.2012

NOTIFICATION OF BUFFER ZONES

Gaddigoudar Shri P.C.;Kumar Shri Kaushalendra;Mahto Shri Baidyanath Prasad;Owaisi Shri Asaduddin;Ramkishun Shri

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the National Tiger Conservation Authority has issued any guidelines for eco-tourism on the basis of the directions of Hon'ble Supreme Court banning the tourism activities in core zones of tiger reserves in the country;
- (b) if so, the details thereof;
- (c) whether all State Governments have issued the notifications regarding buffer zones around tiger reserves situated under their purview;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken/being taken by the Government to ensure that State Governments comply with the directions of Supreme Court to protect tigers from extinction?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) The 'guidelines for Eco-tourism in and around Protected Areas' have been finalized and filed in the Hon'ble Supreme Court in the Special Leave to Appeal (Civil) No. 21339 of 2011 – Ajay Dubey versus National Tiger Conservation Authority & Others as directed by the Hon'ble Court.
- (c) & (d) Out of 41 tiger reserves in the country, buffer areas have been notified in 30 tiger reserves. A list of buffer areas notified by the State Governments so far is at Annexure-I.
- (e) Advisory has been issued to tiger range States for compliance of Hon'ble Supreme Court's order dated 24.7.2012 in the Special Leave to Appeal (Civil) No. 21339 of 2011.